

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-509**  
Appeal-56/252/ND/2024

**IN THE MATTER OF:**

OIS Advanced Technology Pvt. Ltd.

**.....Applicant**

**Vs.**

ROC and Anr.

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Avneesh Arputhum, Mr. Ankit Sharma, Adv.  
For the Respondent :  
For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv  
Agarwal, St. Counsels  
For the RoC : Mr. Aakash Sharma, Adv.

**ORDER**

Ld. Counsel on behalf of the Appellant is present. Ld. Counsel on behalf of the Respondent (RoC) is present and sought time to file their response. Ld. Counsel on behalf of the Income Tax Department is also present and sought time to file their report. Time prayed for RoC and Income Tax Department is granted. List the matter on **04.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**